

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**

**COURT-V**  
**(Division Bench)**

**Item No.-513**

IB-1683/ND/2018

IA/3923/2020, IA/470/2024, IA/632/2019, IA/3774/2020, IA/5744/2020,  
IA/125/2021, IA/764/2021, IA/765/2021, IA/2372/2021, IA/2374/2021,  
IA/2473/2021, IA/2481/2021, IA/3611/2021, IA/3256/2023

**IN THE MATTER OF:**

M/s. Crayon Software Experts India Pvt. Ltd.

**....Applicant**

**Vs.**

M/s. Vas Data Services Pvt. Ltd.

**.....Respondent**

**SECTION**

U/s 9 of IBC CIRP

**Order delivered on 12.04.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,**  
**HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. B.B. Pradhan, Mr. Sourav Suman Parhi, Advs. for  
EPFO in IA/470/2024

For the Respondent :

For the RP : Mr. Pankaj Jain, Mr. Sarthak Dugar with RP (Mr. Sunil  
Kumar Jain)

For the SRA : Mr. Aishwarya Adlakha, Adv.

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

**IA/470/2024:-**

Ld. Counsel on behalf of the Applicant (EPFO) is present. Ld. Counsel on behalf of the Resolution Professional is present and submitted that they have filed their reply. However, the same is not reflected on the e-portal of the Tribunal. Ld. Counsel for the RP is directed to approach the Registry and cure the defects, if any, so that their reply is reflected on the e-portal. In the interest of justice, list the matter on **03.05.2024**.

**IA/632/2019:-**

This is an application filed by the Resolution Professional under Section 19(2) of the IBC, seeking co-operation and taking possession of the digital assets of the Corporate Debtor from the Suspended Management. Ld. Counsel on behalf of the RP is present. Ld. Counsel on behalf of the Suspended Management is present and submitted that their affidavit indicating their stand on the digital assets of the Corporate Debtor which are to be handed over to the RP is ready but they could not file because of some technical difficulties. It is noticed that this application for co-operation is pending since last 6 years and on the last date of hearing i.e. on 01.03.2024, Ld. Counsel for the Suspended Management sought a week days time to file an affidavit clearly indicating their stand on the digital assets of the Corporate Debtor which are to be handed over to the RP. Reply be filed within a period 1 week, failing which the matter will be considered on the basis of materials available on record and no further adjournment on this ground shall be granted to the Suspended Management. List the matter on **03.05.2024.**

**IA/3774/2020:-**

Ld. Counsel on behalf of the Resolution Professional is present and sought time to examine the matter in the light of the Supreme Court judgement on the issue of Section 66. Time prayed for is granted. List the matter on **03.05.2024.**

**IA/5744/2020:-**

This is an application filed by the Suspended Management seeking direction to the Respondent (Resolution Professional) to procure the MSME registration for the Corporate Debtor. Heard the submissions made by the Ld. Counsel on behalf of the Applicant and Ld. Counsel on behalf of the Applicant in person and also Ld. Counsel on behalf of the RP and Ld. Counsel on behalf of the RP in person. Both the sides may file their written submissions along with judicial decisions, if any, within a period of 10 days. List the matter on **03.05.2024.**

**IA/764/2021, IA/765/2021, IA/2372/2021, IA/2374/2021 &  
IA/2473/2021:-**

Proxy Counsel on behalf of the Applicants are present and submitted that the Arguing Counsel is not available today and therefore, sought adjournment. We have perused the previous order dated 01.03.2024, wherein it is clearly stated that this is a usual practice taken by the Applicants for seeking adjournment on these grounds. Multiple times last opportunities have been given to the Applicant. Even in the interest of justice, last opportunity was given on the last date of hearing. Despite this, Counsel is not appearing and sending the Proxy Counsel. These applications are pending since 2021. On the basis of facts mentioned in the last order, we could hear this application today. However, since only the Proxy Counsel is appearing today, we are giving once again last opportunity to the Applicant's Counsel to appear and argue the matter subject to payment of cost of Rs. 10,000/- by each Applicant in each application to be paid in the Prime Minister's National Relief Fund. It is also made clear that no further adjournment shall be granted on the request of the Applicant and further the right to argue the matter will be available only on the production of proof of payment of the cost. Ld. Counsel on behalf of the RP in person is present. List the matter on **03.05.2024**.

**IA/3923/2020, IA/125/2021, IA/2481/2021, IA/3611/2021,  
IA/3256/2023:-**

List these applications on **03.05.2024**.

**Sd/-  
(Dr. SANJEEV RANJAN)  
MEMBER (T)**

**Sd/-  
(MAHENDRA KHANDELWAL)  
MEMBER (J)**